

[Dr. K. L. Rao]

I hope it will take some time to say that we have made a fairly good impact.

I would submit that the hon. Member is not correct when he says that we have not done anything. On the other hand, we have done considerable amount of flood control in this country and built a large number of embankments about 4800 miles. We have constructed a very excellent drainage system. In fact the money that we have spent on flood control work has conferred many benefits. But at the same time I would accept that there is still much to be done and it will take some time.

SHRI CHENGALRAYA NAIDU (Chittoor): Sir, I have given a calling attention motion regarding a serious nature of corruption occurring in the Industries Department and a senior official.

अध्यक्ष महोदय : अभी वह मेरे पास नहीं आया है ।

SHRI CHENGALRAYA NAIDU : The Director-General of Technical Development has demanded Rs. 4 lakhs for diversification of the licence in a letter he has written to a Bombay firm and in that letter he has implicated the Minister also. This is a very serious matter. I want this to be allowed.

SHRI V. KRISHNAMOORTHY (Cuddalore): He is making an allegation that senior officers are involved. I demand that the Minister should be called.

MR. SPEAKER : The motion has not come to me yet.

SHRI V. KRISHNAMOORTHY : He has made violent allegations against the officers. The officers must be protected.

MR. SPEAKER : There is no motion before me as such. You have picked up a point just now. Just excuse me.

SHRI CHENGALRAYA NAIDU : I have got a photostat copy of the letter written by the Director-General, Technical Development to the General Manager. I have got a copy of that letter. He has involved the Minister of Home Affairs in that letter. (Interruption)

MR. SPEAKER : Order please. Papers to be laid on the Table.

12.56 hrs.

PAPERS LAID ON THE TABLE

Moratorium in respect of the Bank of Bihar

सिचाई तथा विद्युत मंत्रालय में उप-सन्त्री (श्री शिद्धेश्वर प्रसाद) : श्री प्र० चं० सेठी की ओर से मैं बैंक आफ बिहार के सम्बन्ध में विलम्बन आदेश के बारे में एक विवरण सभा पटल पर रखना हूँ । [Placed in Library. See No. LT.1674/69]

All India Services (Study Leave) First Amendment Regulations, 1969 and Punjab State Agricultural Marketing Board and Market Committees (Reconstitution and Reorganisation) Order, 1969.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Sir, I beg to lay on the Table—

- (1) A copy of the All India Services (Study Leave) First Amendment Regulations, 1969, published in Notification No. G.S.R. 1746 in Gazette of India dated the 26th July, 1969, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No LT—1675/69]
- (2) (i) A copy of the Punjab State Agricultural Marketing Board and Market Committees (Reconstitution and Reorganisation) Order, 1969, published in Notification No. S.O. 3021 (English version) and S.O. 3022 (Hindi version) in Gazette of India dated the 21st July, 1969, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957.
- (ii) A statement (English and Hindi versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT—1676/69]